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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 67/252 (3)/NCLT/AHM/2017

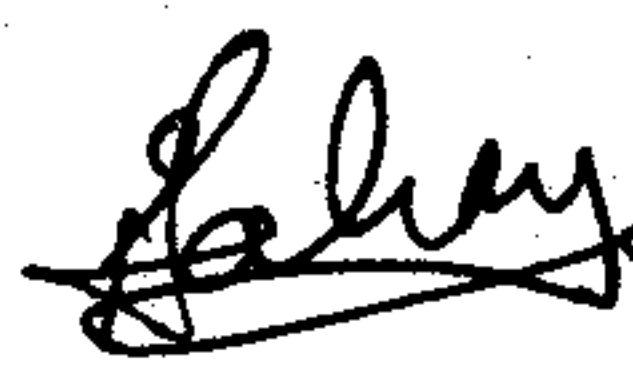
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Mohd. Mehfooz & Ors.
(Kavi Infrastructure Pvt. Ltd.)
V/s.
Registrar of Companies, Gwalior, MP

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	R.S. Srivastava	PCS		
2.				

ORDER

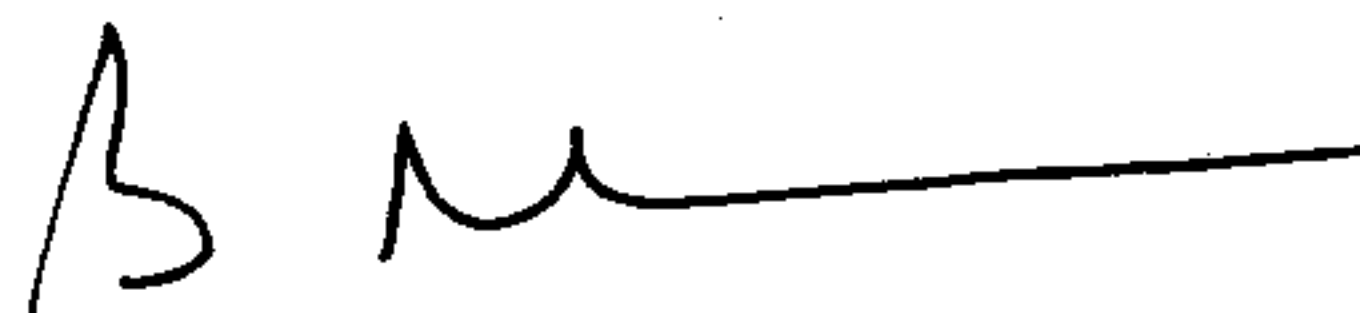
Learned PCS Mr. R.S. Srivastava present for Appellant. None present for ROC.

Proof of dispatch of copy of application on ROC filed.

Appellant is directed to issue notice of date of hearing on ROC and shall file proof of service.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 21.12.2017 for objections of ROC, if any and for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.